

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH ' I-1 NEW DLEHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.4265/Del/2018  
Assessment Year: 2013-14**

Concentrix Daksh Services India Pvt. Ltd., vs. ACIT, Circle 6(2),  
(Earlier know as IBM Daksh Business New Delhi  
Process Services Pvt. Ltd.) DLF Cyber City,  
Sector 24 & 25A, DLF Phase-3, Gurgaon.

**PAN : AABCD4187D**  
(Appellant)

(Respondent)

Appellant by : Sh. Parichay Solanki, CA  
Respondent by: Sh. K. Mahboob, Sr. DR

Date of hearing: 03.02.2021  
Date of order : 03.02.2021

**ORDER**

**PER K. NARASIMHA CHARY, J.M.**

This appeal is filed by Concentrix Daksh Services India Pvt. Ltd (the assessee) being aggrieved by the Order dated 28.02.2017 for assessment year 2013-14, pursuant to the directions of the Dispute Resolution Panel - I, New Delhi ("Ld. DRP").

2. Learned Counsel for the assessee, vide letter dated 03.02.2021, has requested for withdrawal of the appeal filed by assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears under the Vivad Se Vishwas Scheme, 2020 for the assessment year under

consideration. A certificate to this effect under section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 is also stated to have been received by assessee.

3. Learned CIT/DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Order was announced on conclusion of Virtual Hearing in the presence of both the parties on 3<sup>rd</sup> Feb. 2021.

Sd/-  
**(ANIL CHATURVEDI)**  
ACCOUNTANT MEMBER

Sd/-  
**(K. NARASIMHA CHARY)**  
JUDICIAL MEMBER

Dated: 03.02.2021  
'aks'